

GRAM : CEGCANAL

REGISTERED/A.D

THE CUSTOMS, EXCISE & GOLD (CONTROL) APPELLATE TRIBUNAL,

West Block No. 2, R.K. Puram, New Delhi - 110066.

BENCH NB (SM)

Appeal No. E/2305/00 - NB (SM)

Dated : 5-1-2001

CEGAT
NEW DELHI
To,

M/s National Good Carrier

1629, G.R.D. Society, Sector-39,

Near Chd. Road, Ludhiana (PB)

Through its Prop. Sh. Sukhjinder Singh Mann.

In the matter of :

M/s National Good Carrier

Appellant

vs.

CCE Chandigarh

Respondent

I am directed to transmit herewith a certified copy of Final Order No. A/22/2001/NB (SM)
Dated : 2-1-2001 passed by the Tribunal under Section 35-C(1) of Central Excise
& Salt Act, 1944/Section 129 (B) of the Customs, Act, 1962.

Copy to :

Asstt. Registrar

NB (SM)

1. CCE Chandigarh
2. CCE/EE (Appeal) Chandigarh
3. Chief Commissioner of Central Excise / Customs. New Delhi
4. Adv. / Consult.
5. S.D.R
6. JCDR
7. Bar Association, CEGAT, New Delhi
8. Library, CEGAT, New Delhi
9. Director (Review), C.B.E.C. North Block, New Delhi
10. Guard File.
11. M/s Deeparchic Publications, M-93, Marg-46, Saket, New Delhi.
12. M/s Centax Publications (P) Ltd., 1512-E, Bhishm Pitamah Marg, opp. Sachdeva P.T. College of Defence Colony, New Delhi-110003
13. M/s Lex Site Com. Ltd., Mumbai
14. Office Copy
15. M/s Cen-cus Publication.

Asstt. Registrar

**In the Custom, Excise & Gold (Control) Appellate Tribunal
New Delhi**

APPEAL NO. ~~E/2305/00-NB~~.....OF 19 (.....)

ARISING OUT OF ORDER IN ORIGINAL ~~APPEAL~~ NO.

7/CE/2000.....DATED.17.4.2000

PASSED BY ~~CCE, Chandigarh~~.....

Date of decision.2.1.2001.....

.....M/s.National.Goods.Carrier.....APPELLANT (S)

Represented by Sh./Smt. ~~xxxx~~ none.....

VERSUS

.....GCE, Chandigarh.....RESPONDENT (S)

Represented by Sh./Smt. ~~xxxx~~ K.Panchatcharam; JDR.....

CORAM :

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To be referred to the Reporter or not ?
FINAL ORDER NO. A / 22 / 2001 / NB. (G/m)

Per...G.R.SHARMA.....

When the matter was called, none appeared for the appellant .
From the records placed before me, I find that the appellant was directed
under Stay Order No.S/705/2000-NB dt.11.9.2000 to deposit a sum of
Rs.10,000/- towards penalty and to report compliance by 31.10.2000. On
31.10.2000 when the mater came up, none appeared nor was there any
indication that the order directing pre-deposit of Rs.10,000/- was
complied with. Even today there is no indication in the file that the
appellant has complied with the Stay Order. In these circumstances, the
appeal is dismissed for non-compliance of the provisions of Section 35F of
the Central Excise Act,1 1944.

(G.R.SHARMA)
MEMEBR(T)